

reference is to the psychological testing of mail/express drivers above the age of 45, a welfare oriented scheme which has been introduced on Indian Railways w.e.f. February, 1980. Under this scheme, Scientific Officers attached to Research Designs and Standards Organisation, Lucknow, have carried out tests on 801 drivers upto 31-12-1981, of which 112 drivers indicated the normal processes of ageing having set in and affected their faculties of reaction time and/or form perception capacity and needed counselling to make them aware of these changes so that they are able to exercise extra caution required for their normal discharge of duties.

A number of inquiry reports on accidents that took place in 1981 are yet to be finalised. Reports on the cases received so far indicate a variety of reasons like failure of human element as well as that of equipment being responsible for majority of the accident.

#### **D.T.C. Employees terminated on charges of theft**

2777. SHRI GHULAM RASOOL KOCHAK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that services of some employees of DTC were terminated on charge of theft in 1975;

(b) if so, the number of persons whose services were terminated and their names;

(c) the number of persons found guilty or acquitted by the Court in that case;

(d) how many among them were reinstated in service after they were acquitted by the Court; and

(e) if not reinstated, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITARAM

KESRI): (a) The DTC did not terminate the services of any of its employees on charge of theft in 1975.

(b) and (c). In a case of theft from one of the godowns of DTC, the Police authorities had challaned the following seven persons:—

- (1) Vishwa Nath S/o Gurdas Mal
- (2) Nanu Singh S/o Mool Singh
- (3) Diwan Singh S/o Jagat Singh
- (4) Munna Lal S/o Chhotey Lal
- (5) Narotam Parkash S/o Jai Narain
- (6) Edgar Austin S/o A. C. Austin
- (7) Kamal Kapoor S/o S. K. Kapoor

All of these were acquitted by the Court

(d) and (e). Even though some of the DTC employees/Apprentices were involved in that case, no one was reinstated as their termination was done under clause 9(b) of Delhi Road Transport Authority (Condition of Appointment and Service) Regulations. One of such employees filed a writ petition in the High Court of Delhi against the termination order. The petition was dismissed by the Court. He has later filed an appeal and the matter is sub-judice.

#### **Banning of Drug Combination**

2779. SHRI H. N. NANJE GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the drug combinations in all the 23 cases which have been recommended to be banned by Drug Consultative Committee and the medicines that are now being prepared out of them;

(b) the reasons for their banning and the reasons for not banning immediately the 7 drugs which have been suggested for being withdrawn gradually; and